

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

**CP No.060/00020/2016 IN      Date of decision: 30.08.2016  
OA No.060/00121/2014 &  
MA No.060/01037/2016**

**CORAM:** HON'BLE MR. JUSTICE L.N. MITTAL, MEMBER (J)  
HON'BLE MRS. RAJWANT SANDHU, MEMBER (A)

MES No.360590 Raj Kumar, resident of Village & Post Office Sarna, Tehsil Pathankot, District Gurdaspur, (now Pathankot), Punjab.

**...APPLICANT**

**BY ADVOCATE:** Sh. Jagdeep Jaswal.

## VERSUS

1. Sh. G. Mohan Kumar, Secretary, Ministry of Defence, North Block, New Delhi.
2. Maj. Gen. Vijay K. Sikand, Engineer in Chief, E-in-C's Branch, Army Headquarters, Kashmir House, New Delhi.
3. Sh. DSL Narsimhan, EE, Garrison Engineer, Basoli (J&K).

## ...RESPONDENTS

**BY ADVOCATE:** Sh. Sanjay Goyal.

## **ORDER (ORAL)**

## **HON'BLE MR. JUSTICE L.N. MITTAL, MEMBER (J):-**

MA No.060/01037/2016

The MA is allowed and annexed compliance affidavit is taken on record alongwith Annexures R-4 to R-6 subject to all just exceptions.

CP No.060/00020/2016

In view of compliance affidavit and annexed documents, we find that order of the Tribunal has since been complied with. The instant Contempt Petition is accordingly dismissed as satisfied. Notices issued to the respondents stand discharged. However, if any amount has not been paid to the applicant, he may file MA for revival of Contempt Petition.

**(JUSTICE L.N. MITTAL)**  
**MEMBER (J)**

**(RAJWANT SANDHU)**  
**MEMBER (A)**

**Place: Chandigarh.  
Dated: 30.08.2016.**

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